CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

•••

CONTEMPT PETITION NO.060/00099/2018 IN ORIGINAL APPLICATION NO.060/00154/2018

Chandigarh, this the 28th day of August, 2018

CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Gobind Ram aged 50 years son of Karori Ram, working as Junior Engineer (C&W), Northern Railway, Ludhiana – 110001.

....Petitioner

(Present: Mr. G.P. Vashisht, Advocate)

Versus

- 1. Vivek Kumar, Divisional Railway Manager, Northern Railway, Ferozepur Cantt 152002.
- 2. Anil Kumar Gupta, Senior D.M.E. (C&W), Northern Railway, Ferozepur Cantt 152002.

Respondents

(Present: Mr. Yogesh Putney, Advocate)

ORDER (Oral) SANJEEV KAUSHIK, MEMBER (J)

- 1. Mr. Yogesh Putney, learned counsel for the respondents, seeks and is granted permission to file compliance report in the Court. The same is taken on record.
- 2. On the basis thereof, learned counsel submitted that the relevant benefit, in compliance with the order of this Court, has been granted to the petitioner, vide order dated 03.08.2018, therefore, the present CP may be disposed of.
- 3. Learned counsel for the petitioner, however, submitted that since the respondents have granted the benefit notionally w.e.f. 05.04.2017, therefore, the petitioner may be granted liberty to challenge this order.
- 4. In view of the above, the CP is closed. Notices stand discharged. However, if the petitioner still feels aggrieved by the

order passed by the respondents, he would be at liberty to challenge the same, by filing appropriate application, in accordance with law.

5. MA No. 060/01020/2018 also stands disposed of accordingly.

(AJANTA DAYALAN) MEMBER (A) (SANJEEV KAUSHIK) MEMBER (J)

Dated: 28.08.2018

'mw'

